

DIVISION BENCH
COURT - I

O-237

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/293(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND MAY 2024

IN THE MATTER OF	AVANI TOWERS PVT. LTD. VS ENERGY PROPERTIES PRIVATE LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Ms. Swati Dalmia, Adv. : For Petitioner
Ms. Neha Sinha, Adv.

Mr. Kumarjit Banerjee, Adv. : For R1-R5
Ms. S. Chakraborty, Adv.
Mr. Aadil Naushad, Adv.

Ms. Vedika Sureka, Adv. : For Respondent No. 6

ORDER

1. Ld. Counsel for the parties present.
2. Ld. Counsel states that Respondent No. 6 has expired. Ld. Counsel seeks two weeks' time to make an application for bringing on record the legal heirs of the deceased namely Sri Ratan Lal Gaggar.
3. Post this matter on **11/7/2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**